

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

In Re: OA No. 829 OF 2024

With

OA No. 1042 of 2024

In the matter of:

Public Action Committee & Ors

... Applicant(s)

Versus

State of Punjab & Ors

... Respondents

Affidavit of Sh. Davinder Kumar,
Executive Engineer, National Highway
Division, PWD (B&R) Branch, Mohali,
Punjab, on behalf of Respondent No.5.

I, the above-named deponent, do hereby solemnly affirm
and declare as under: -

1. That the afore-mentioned Original Application No. 829 of
2024 & Original Application No. 1042 of 2024 (hereinafter
jointly referred to as 'OAs') are pending adjudication before
the Hon'ble Tribunal and is now listed for further
adjudication on 25.04.2025.



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2. That the present affidavit is being filed in compliance with the directions contained in order dated 06.02.2025 passed by the Hon'ble Tribunal in the afore-mentioned OAs. The said directions were issued in view of the stand taken by the Applicant that the implementation of the four-laning project of the Sirhind – Patiala Major District Road (22 km stretch) was carried out in contravention of the applicable provisions of the Indian Road Congress (IRC) Guidelines and Policy Guidelines dated 10.05.2018 issued by the Ministry of Road transport and Highways (MoRTH), particularly with respect to land acquisition for compensatory afforestation. While noting the stand of Respondent No.5 that requisite land for such compliance is not available, the Hon'ble Tribunal directed the State of Punjab to file a further affidavit placing on record the details of efforts made by Respondent No.5 or other authorities, and to clarify the reasons why land cannot be acquired and compensatory plantation cannot be undertaken in accordance with the aforesaid guidelines. Additionally, the Hon'ble Tribunal also directed that, in the meanwhile, the concerned authorities of the State shall also make all possible endeavors to identify and secure land so as to ensure compliance with the applicable guidelines and



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supporting details and to facilitate compensatory plantation as per the guidelines. The present affidavit is accordingly being submitted to place on record the requisite clarifications and supporting details in pursuance of the above directions.

3. That it is respectfully submitted that the reliance placed by the Applicant on the provisions of the IRC Guidelines, in particular IRC:SP:84-2019 titled 'Manual of Specifications and Standards for Four Laning of Highways,' and the Policy Guidelines dated 10.05.2018 issued by MoRTH, is entirely misplaced and inapplicable to the present project. The project in question pertains to the upgradation of the Sirhind – Patiala Road, which is classified as Major District Road (MDR) and not a National Highway. The applicability of the afore-mentioned guidelines, is limited by their express language, internal structure and contextual scope, all of which indicate that the manual is primarily intended for use in the planning and execution of National Highways or State Highways undertaken under the aegis of central agencies or within Public-Private Partnership (PPP) frameworks. Clause 1.1 of the IRC:SP:84-2019 manual, as produced by the Applicant in Annexure PA-2, begins with a clear and unambiguous statement that, '*This Manual*



Darshan Kumar
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describes the planning, standards, design, construction, and maintenance applicable for Four Laning of Highways through PPP or Contract Agreements.' This alone narrows its principal field of operation to PPP or similar centrally coordinated models of highway infrastructure.

However, the clause further states: *'The Manual may also be used for non-PPP projects,'* which introduces a significant legal distinction. The use of the word '**may**' in this context is permissive and discretionary in nature. It does not convey a statutory or regulatory compulsion upon State authorities to adopt the manual in non-PPP projects. In legal interpretation, the term '**may**' is consistently understood to confer an option or authority, and **not an obligation**, unless there is a clear contextual indication to the contrary, which is absent in the present case. By contrast, if the drafters of the manual intended to make its adoption mandatory across all categories of road projects, they would have used the term '**shall**,' which is the conventional language used to impose binding duties under legal and regulatory frameworks.



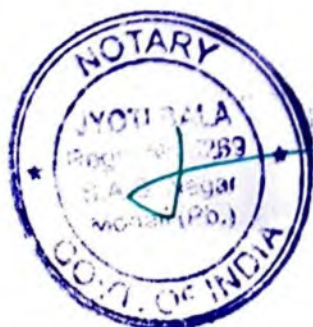
Furthermore, the structural and technical content of IRC:SP:84-2019 is clearly designed for highway corridors that involve expansive Right of Way (ROW), multi-lane access-controlled configurations, and provision for

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extensive service lanes, landscaping, and roadside facilities. These design assumptions are typically met in National Highway or large-scale State Highway projects supported by central oversight or external project funding. In contrast, the present project concerns a brownfield upgradation of a Major District Road, implemented entirely within the pre-existing ROW and constrained by local land-use patterns, urban encroachments, and practical limitations on acquisition. The standards and configurations envisioned in the IRC manual are neither feasible nor appropriate in such circumstances.

Therefore, in the absence of any statutory provision, executive notification, or contractual condition mandating the application of IRC:SP:84-2019 to Major District Roads executed solely by the State PWD, it is respectfully submitted that the manual does not carry binding force with respect to the present project. Its use remains optional and discretionary. Any inference to the contrary would be an unwarranted expansion of its scope, contrary to its express language and intended purpose



Similarly, it is respectfully submitted that the Policy Guidelines dated 10.05.2018 issued by the MoRTH, titled '*Approach regarding land acquisition, tree felling, utility shifting across the alignment for greenfield and brownfield*

Jaivinder Kumar

projects,' are specifically tailored for the development and expansion of National Highways. A plain reading of the document reveals that it is structured exclusively around the planning parameters and development stages for NH corridors. The document includes detailed benchmarks linked to the present and induced traffic in Passenger Car Units (PCUs), prescribed lane width outcomes (such as 6-lane or 8-lane highways), and specific ROW requirements extending up to 100 meters. All such standards reflect the operational and administrative scale applicable only to National Highways under the jurisdiction of central authorities or executed through centrally-sponsored schemes.

Importantly, the document has been issued from the Planning Zone of MoRTH and addressed to Chief Secretaries and NH-executing bodies with an aim to standardize NH development across States. At no point in the said policy is there any clause, express or implied, that extends its applicability to intra-state Major District Roads. Nor is there any indication that the policy guidelines carry mandatory force vis-à-vis State PWDs executing district-level road upgradations without central funding or involvement. Moreover, the policy refers specifically to '*end lane status*' and '*stage development*' frameworks tailored



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for NH planning, and therefore, cannot be extrapolated to apply to projects such as the present one, which involves a brownfield upgrade of an MDR using only the existing Right of Way (ROW).

In the present case, Respondent No.5 has undertaken the widening of Sirhind – Patiala Road as a brownfield alignment constrained with the existing ROW, without the benefit of any greenfield expansion or external land acquisition. In the absence of any statutory obligation, binding executive instruction, or financing condition linking the applicability of the MoRTH Policy Guidelines dated 10.05.2018 to MDRs, the said policy cannot form the basis for imposing mandatory obligations on the Answering Respondent. Accordingly, the Applicant's reliance on these guidelines is misconceived, and no presumption of non-compliance or environmental impropriety may be drawn on the basis of such guidelines, which are, at best, advisory in nature and contextually inapplicable to the subject project.



4. That it is further submitted that the allegation advanced by the Applicant, suggesting that Respondent No. 5 has caused environmental harm by failing to acquire additional land for compensatory afforestation, is wholly misconceived and contrary to both the factual record and

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the applicable legal framework. Respondent No. 5 has duly complied with all statutory obligations prescribed under the Forest (Conservation) Act, 1980, including the procurement of In-Principle Approval dated 01.08.2023 and Final Approval dated 18.01.2024 from the Ministry of Environment, Forest and Climate Change (MoEF&CC) for the diversion of 22.59 hectares of forest land for non-forest purposes. The conditions laid down in the said approvals are binding and continue to be scrupulously adhered to by the Department. These approvals, granted after comprehensive evaluation by the Competent Authority, include requirements for compensatory afforestation, which are being implemented at designated sites identified by the Forest Department. Specifically, land measuring 45.18 hectares in District Hoshiarpur and 29.852 hectares in District Roopnagar, totalling 75.032 hectares, has been earmarked for such afforestation, where a cumulative plantation of 75,032 trees is proposed, in conformity with the norms stipulated in the forest clearance approvals.

It is pertinent to submit that although the compensatory afforestation sites identified for the present project are located at some distance from the project corridor i.e. in District Hoshiarpur and in District Roopnagar, this arrangement is fully consistent with



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prevailing forest and environmental guidelines. Such a practice is both recognized and permissible, particularly in instances where contiguous or proximate land is not available adjacent to the project alignment. In compliance with the conditions imposed by the Ministry of Environment, Forest and Climate Change (MoEF&CC) while granting forest clearance, land measuring **45.18 hectares** in District Hoshiarpur and **29.852 hectares** in District Roopnagar, aggregating to a total of **75.032 hectares**, has been earmarked for the purpose of compensatory afforestation. At these designated locations, a total of 75,032 trees are proposed to be planted strictly in accordance with the applicable afforestation norms and forest clearance stipulations.

5. That without prejudice to the submissions made hereinabove regarding the non-applicability of the IRC Guidelines and the Policy Guidelines dated 10.05.2018 issued by the Ministry of Road Transport and Highways (MoRTH) to the present project, it is respectfully submitted that, in compliance with the directions issued by this Hon'ble Tribunal vide order dated 06.02.2025, a coordination meeting was held on 27.03.2025 under the chairmanship of the Additional Deputy Commissioner (General), Patiala. The meeting was attended by the



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Executive Engineer, NH Division, PWD (B&R Branch) and Forest Divisional Officer, Patiala. The purpose of the meeting was to examine the feasibility of undertaking additional plantation activities within the existing forest strips and adjoining areas along the project alignment.

Pursuant to the deliberations, the District Development & Panchayat Officer, Patiala, reported the availability of 9 kanals of land within a 10-kilometer radius of the project corridor, on which approximately 450 trees may be planted. Likewise, the District Development & Panchayat Officer, Fatehgarh Sahib, identified 52 kanals of land within a similar proximity, capable of accommodating around 2,000 trees. The Forest Divisional Officer, Patiala, further indicated that plantation activities on these parcels can be implemented under the MGNREGA scheme. Additionally, it was noted by the Forest Department that, notwithstanding the felling of trees for road widening between km 14.600 and km 30 of the Sirhind-Patiala Road, approximately 2,396 trees still remain along the corridor, and there exists potential for planting an additional 3,000 trees in the same stretch. A copy of the proceedings of the instructions issued in the meeting held on 27.03.2025, along with the relevant reports submitted



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by the participating departments, is annexed herewith and marked as **Annexure R5/1**.

6. That it is also respectfully submitted that the present Original Applications have been filed by the Applicant with reference to the judgment dated 02.09.2022 passed by this Hon'ble Tribunal in Appeal No. 31 of 2022, wherein certain directions were issued regarding afforestation within 10 kilometers of the area where trees were felled. However, the Applicant has failed to disclose that the said judgment was challenged by the National Highways Authority of India before the Hon'ble Supreme Court in *Civil Appeal No. 8178 of 2022*, titled *National Highways Authority of India vs. Vivek Kamboj & Ors.*, wherein the Hon'ble Supreme Court, vide order dated 25.11.2022, has stayed the operation of the directions contained in paragraph 8 of the said judgment. The matter remains sub judice before the Hon'ble Supreme Court. A true copy of the order dated 25.11.2022 is annexed herewith and marked as **Annexure R5/2**.

7. That in view of the detailed submissions made hereinabove, it is respectfully submitted that the present Original Applications are wholly misconceived, factually erroneous, and legally untenable. The Applicant has sought to invoke the jurisdiction of this Hon'ble Tribunal on



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the basis of inapplicable guidelines and policy, and has selectively cited judicial pronouncements, while deliberately omitting material facts, including the subsistence of a stay order granted by the Hon'ble Supreme Court in *Civil Appeal No. 8178 of 2022*. The Respondent Department has acted in full conformity with the applicable legal and environmental framework, including the provisions of the Forest (Conservation) Act, 1980, and the conditions of approval granted by the Ministry of Environment, Forest and Climate Change (MoEF&CC). Additionally, the Respondent has demonstrated its bona fides by undertaking extensive efforts to identify and utilize available land for compensatory afforestation, both in proximity to the project site and in accordance with forest clearance obligations.

It is further submitted that the Applicant has not established any violation of statutory requirements or environmental safeguards on part of the Answering Respondent. Instead, the applications appear to have been filed with the intent to obstruct and delay a public infrastructure project of considerable significance, without any substantiated basis in law or fact. In these circumstances, and particularly in light of the deliberate suppression of material facts and the misuse of quasi-



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judicial process, it is respectfully prayed that the present Original Applications be dismissed with exemplary costs, so as to discourage such abuse of process and to uphold the integrity of environmental adjudication before this Hon'ble Tribunal.

Place: SAS Nagar

Darinder Kumar
Deponent

Dated: 24.04.2025

VERIFICATION

Verified that the contents of paras 1 to 7 of my above affidavit are true and correct to my knowledge as per official record. No part of it is false and nothing has been concealed therein.

Verified at SAS Nagar on 24.04.2025



Contents of the affidavit/GPA/SPA Agreement/Instrument read over/ explained to Deponent/Declarant/ Executant in his/her language who seemed perfectly & understand the same.
Regd at S. No. 90

Darinder Kumar
Deponent

Jeet Singh
JE NH Diu Mohali, Pb.
I identified the deponent / executant who has signed / thumb marked in my presence

24 APR 2025

ATTESTED
Chait
Notary, S.A.S. Nagar
Mohali (Pb.)

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Annexure R5/1

TRANSLATION FROM PUNJABI VERSION TO ENGLISH VERSION

Proceeding Report in compliance with the instructions issued by the Hon'ble Additional Deputy Commissioner (General) Patiala in the meeting held on 27-3-2025 at 12:00 PM in respect of case No.OA 829/2024 and OA 1042/2024 filed before Hon'ble National Green Tribunal, New Delhi related to Rehabilitation/Upgradation of 2 Lane to 4 Laning of Gurudwara Dukh Niwaran Sahib- Fatehgarh Sahib- Chamkaur Sahib- Bela (MDR-31) from RD km 1.250 to 28.00 & 28.400 to 29.551 (Upgradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) (Balance Work) (Including 1 Year DLP + 4 year maintenance)

In the meeting, Executive Engineer, National Highway Division, Public Works Department (B & R Branch), Mohali and Divisional Forest Officer, Patiala were present.

The meeting was started keeping in mind the orders issued by Hon'ble National Green Tribunal, New Delhi in OA No. 829/2024 and DA. 1042/2024 dated 06.02.2025.

Discussions were held with the Divisional Forest officer, Patiala and Executive Engineer, Public Works Department (B & R), Mohali by Presiding officer to implement the orders of the Hon'ble National Green Tribunal, New Delhi for additional plantation in the villages near the road. The Divisional Forest Officer, Patiala described that 22.59 Hectares of Land for four-laning of Patiala-Sirhind road was diverted by the Ministry of Environment, Forest & Climate Change vide which Compensatory and Additional Compensatory afforestation had been proposed in District Hoshiarpur and District Rupnagar. Apart from this, in order to comply with the orders issued by the Hon'ble NGT, New Delhi, a discussion was also held regarding the proposal of additional plantation in the existing forest strip and in the adjoining villages adjacent to the road. Regarding which the Presiding Officer directed to the District Development and Panchayat Officer, Patiala for sending the report.

In compliance with the instructions given by the Presiding Officer in the meeting, the details recorded in the report (Annexure - A and B) sent by the District Development and Panchayat Office, Patiala/Fatehgarh Sahib through

the Executive Engineer, National Highway Division, Public Works Department (B&R Branch), Mohali are as follows :

Sr. NO.	Concerned office	Total land	Letter No. & dated
1.	D.D.P.O Patiala	9 Kanalas	1131 dated 02-04-2025
2.	D.D.P.O Fatehgarh Sahib	52 Kanalas	381 dated 01-04-2025

Following this, the details recorded in the report dated 11-04-2025 (Annexure-C) by the Divisional Forest Officer, Patiala regarding planting of new trees in the villages near Patiala-Sirhind Road in the above-mentioned area are as follows:

Sr. NO.	Name of Range	Name of Gram Panchayat	Land	Number of plants to be planted (Approximate)
1.	Patiala	Reethkheri	9 Kanalas	450 Trees
2.		Daulatpur		
3.		Bhaterikalan		
4.	Sirhind	Aadampur	52 Kanalas	2000 trees
5.		Kharora		
6.		Bagrian		
7.		Rurki		
8.		Jakhwali		
9.		Nolakha		
10.		Badhochi kalan		
11.		Husainpura		
12.		Chanarthal khurd		
13.		Nalini		

Furthermore, it has been reported by the Divisional Forest Officer, Patiala that trees can be planted under MGNREGA Scheme in the future. After cutting of trees on both sides to widen the road from Km 14.600 to 30 both sides, about

2396 trees are standing and about 3000 more trees can be planted in the future.

Keeping in view the above reports, the District Development and Panchayat Officer, Patiala and Fatehgarh Sahib (through Executive Engineer, Public Works Department, (B & R Branch), Mohali are directed by the Presiding Officer to take action for planting new trees in the concerned villages.

Sd/-

Executive Engineer
National Highway Division
Punjab PWD B&R Branch
Mohali.

Endst No. 211-14

Dated: 15.04.2025

Copy send to :

1. Hon'ble Additional Deputy Commissioner (General) Patiala for information
2. Divisional Forest Officer, Patiala
3. District Development & Panchayat officer, Patiala
4. District Development & Panchayat officer, Fatehgarh Sahib
For information and necessary action

Sd/-

Executive Engineer
National Highway Division
Punjab PWD B&R Branch
Mohali.

Attested to be true translated copy

Sub Divisional Engineer
N.H. Sub Division
Chandi

ANNEXURE- A**TRANSLATION FROM PUNJABI VERSION TO ENGLISH VERSION**

OFFICE OF DISTRICT DEVELOPMENT & PANCHAYAT OFFICER, PATIALA,
SECOND FLOOR, BLOCK-A, MINI SECRETARIAT, PATIALA.
PHONE NO: 0175-2311315/ E-mail- patialaddpo@gmail.com

Through mail

To

The Executive Engineer,
National Highway Division,
Public Works Department
B & R Branch Mohali.

Letter No. 1131 /R.E.A

Dated 02-4-2025

Sub: Rehabilitation Upgradation of 2 lane of 4 lanning Gurdwara Dukh Niwaran Sahib Fatehgarh Sahib Chamkaur Sahib Bela (MDR-31) from RD Km 1.250 to 2800 & Km 28.400 to 29.551 (Upgradation/widening of Newly announced Mata Gujri Marg (Mata Gujar Kaur) (Balance work) (including 1 year DLP + 4 year maintenance) in regard of Court Case No. OA 829/2024 AND OA 1042/2024.

In connection with the above subject, it is requested that a report regarding suitable places for plantation of new trees in the adjoining villages within 10 km of the Patiala to Sirhind road falling in the district Patiala has been received from the concerned blocks. The report received from the concerned blocks is sent as follows:

Sr. No..	Name of Gram Panchayat	Land (A K.M)	Remarks
1.	Reeth Kheri	2 Kanalas	-
2.	Daulatpur	4 Kanalas	-
3.	Bhatori Kalan	3 Kanalas	-

*Attested to be true
translated copy.*

Sub Divisional Engineer
N.H. Sub Division
Chandigarh

Sd/-
District Development & Panchayat officer,
Patiala,

ANNEXURE - B**TRANSLATION FROM PUNJABI VERSION TO ENGLISH VERSION****From :**

District Development & Panchayat Officer,
Fatehgarh Sahib.

To

The Executive Engineer
National Highway Division,
Public Works Department
B & R Branch, Mohali.

Letter No.38/ Dated 1-4-2025

Sub: Rehabilitation/Upgradation of 2 Lane to 4 Laning Gurdwara Dukh Niwaran Sahib- Fatehgarh Sahib- Chamkaur Sahib- Bela (MDR-31) from Rd Km 1.250 to 28.00 & Km 28.400 to 29.551 (Upgradation/widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) (Balance Work) (Including 1 year DLP + 4 year Maintenance) in regard of Court case No. OA 829/2024 and OA 1042/2024.

Reference : In regard of your office Letter No. 3539 dated 27-03-25.

In connection with the above-mentioned letter, it is requested that the report regarding suitable places for plantation of new trees in the adjoining villages within 10 km of the Patiala-Sirhind road coming in Fatehgarh Sahib district is as follows:

Sr. No.	Name of Gram Panchayat	Land (A K.M)	Remarks
1.	Aadampur	0-4-0	In School Ground and Cremation Ground
2.	Kharora	0-4-0	In School Ground
3.	Bagrian	0-5-0	In Cremation Ground and School Ground
4.	Rurki	0-6-0	For Ground and Common places
5.	Jakhwali	0-4-0	In Ground and Cremation Ground

6.	Naulakha	0-6-0	In Common Places
7.	Badochi Kalan	0-7-0	In Common places
8.	Husainpura	0-5-0	In Ground and Cremation Ground
9.	Chanarthai Khurd	0-6-0	In places
10.	Nalini	0-5-0	In Common places

Sd/-

District Development & Panchayat officer,
Patiala.

Attached to be true translated
Copy.

Sub Divisional Engineer
N.H. Sub Division
Chandigarh

ANNEXURE-C**TRANSLATION FROM PUNJABI VERSION TO ENGLISH VERSION**

GOVERNMENT OF PUNJAB
FOREST AND WILDLIFE PRESERVATION DEPARTMENT, PUNJAB
OFFICE OF THE DIVISIONAL FOREST OFFICER, PATIALA
E-mail: patialadfo@gmail.com, Ph. 0175-2921574

To

**The Executive Engineer,
National Highway Division,
Mohali.**

No. 349**Dated 11-04-2025**

Sub: Rehabilitation/Upgradation of 2 lane to 4 Laning gurdwara Dukh Niwaran Sahib Fatehgarh Sahib-Bela (MDR-31) from RD Km 1.250 to 28.400 to 29.551 (Upgradation/Widening of Newly announced Mata Gujri Marg (Mata Gujar Kaur) (Balance work) (Including 1 year DLP+ 4 year Maintenance) in regard of Court case No. OA 829/2024 and OA 1042/2024.

Reference : Your Memo No. 66 dated 02-04-2025.

In relation to the above subject and the letter under reference, it is written to you that it has been reported to this office by the Forest Range Officer, Patiala and Sirhind that as per the list of villages provided by District Development and Panchayat Officer sent by you, saplings can be planted as follows and Range officers have also reported that these saplings can be planted under MGNREGA scheme.

Sr. No.	Name of Range	Name of Gram Panchayat	Land	Number of plants to be planted (Approximate)
1.	Patiala	Reethkheri	9 Kanalas	450 Trees
2.		Daulatpur		
3.		Bhaterikalan		
4.	Sirhind	Aadampur	52 Kanalas	2000 trees

5.		Kharora		
6.		Bagrian		
7.		Rurki		
8.		Jakhwali		
9.		Nolakha		
10.		Badhochi kalan		
11.		Husainpura		
12.		Chanarthal khurd		
13.		Nalini		

Apart from this, it has also been reported by the Forest Range Officer, Sirhind that after cutting of trees on both sides to widen the road from Km 14.600 to 30 both sides, about 2396 trees are standing and about three thousands more trees can be planted in the future.

Sd/-

Divisional Forest Officer
Patiala

Endst No.

Dated:

A Copy of the above is sent to Forest Range Officer, Patiala and Sirhind for information and further action.

Sd/-

Divisional Forest Officer
Patiala

Attested to be true translated copy.

Sub Divisional Engineer
N.H. Sub Division
Chandigarh

ITEM NO.27

COURT NO.8

SECTION XVII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGSCivil Appeal No(s). 8178/2022

NATIONAL HIGHWAYS AUTHORITY OF INDIA

Appellant(s)

VERSUS

VIVEK KAMBOJ & ORS.

Respondent(s)

(IA No.167792/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.167791/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-11-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s)

Mr. Pranay P. Tripathi, Adv.
Ms. Madhu Sweta, Adv.
Mr. Anirudh D., Adv.
Ms. Raveena Dewan, Av.
Mr. Utkarsh Garg, Adv.
Ms. Astha Tyagi, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice, returnable in the month of February, 2023.

Dasti, in addition, is permitted.

There will be stay of operation of the directions given in paragraph 8 of the impugned judgment, subject to the condition that the appellant will comply with the directions given by this Court with regard to plantation of additional trees/ saplings.

Signature Not Verified
Digitally signed by
BABITA PANDEY
Date: 2022.12.25
18:13:25 (+05'
Reason: []

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

Rehabilitation/Upgradation of 2 Lane to 4 Laning of GurudwaraDukhNiwaran Sahib- Fatehgarh Sahib- Chamkaur Sahib- Bela (MDR-31) from RD km 1.250 to 28.00 & 28.400 to 29.551 (Upgradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujr Kaur) (Balance Work) (Including 1 Year DLP +4 year maintenance) ਰੋਡ ਸਬੰਧੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵਿਖੇ ਦਾਇਰ ਕੀਤੇ ਕੇਸ ਨੰਬਰ OA 829/2024 and OA 1042/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜਨਰਲ) ਪਟਿਆਲਾ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 27-03-2025 ਨੂੰ ਸਮਾਂ 12:00 ਵਜੇ ਕੀਤੀ ਗਈ ਮੀਟਿੰਗ ਵਿੱਚ ਜਾਰੀ ਕੀਤੇ ਗਏ ਨਿਰਦੇਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਸਬੰਧੀ ਰਿਪੋਰਟ।

ਮੀਟਿੰਗ ਵਿੱਚ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ (ਭ ਤੇ ਮ ਸ਼ਾਖਾ) ਮੋਹਾਲੀ ਅਤੇ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਹਾਜ਼ਰ ਆਏ।

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵੱਲੋਂ OA No. 829/2024 and OA 1042/2024 ਵਿਖੇ ਮਿਤੀ 06.02.2025 ਨੂੰ ਜਾਰੀ ਕੀਤੇ ਹੁਕਮਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਮੀਟਿੰਗ ਸ਼ੁਰੂ ਕੀਤੀ ਗਈ।

ਪ੍ਰਧਾਨਗੀ ਅਫਸਰ ਜੀ ਵੱਲੋਂ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਅਤੇ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ, ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ (ਭ ਤੇ ਮ ਸ਼ਾਖਾ) ਮੋਹਾਲੀ ਨਾਲ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਸੜਕ ਦੇ ਨੇੜੇ ਲੱਗਦੇ ਪਿੰਡਾਂ ਵਿੱਚ ਵਾਧੂ Plantation ਕਰਨ ਲਈ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕੀਤਾ ਗਿਆ। ਵਣ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਪਟਿਆਲਾ-ਸਰਹਿੰਦ-ਸੜਕ ਨੂੰ ਚੁੱਕੀ ਮਾਰਗੀ ਕਰਨ ਲਈ 22.59 ਹੈਕਟੇਅਰ ਜਮੀਨ Ministry of Environment, Forest & Climate Change ਦੀ ਪਾਲਿਸੀ ਤਹਿਤ ਡਾਈਵਰਟ ਕਰਵਾਈ ਜਾ ਚੁੱਕੀ ਹੈ ਜਿਸ ਅਧੀਨ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ Compensatory and Additional Compensatory Afforestation ਦੀ ਤਜਵੀਜ਼ ਜਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਅਤੇ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ ਵਿਖੇ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ। ਇਸ ਦੇ ਇਲਾਵਾ ਮਾਣਯੋਗ NGT, New Delhi ਵੱਲੋਂ ਜਾਰੀ ਕੀਤੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਲਈ ਸੜਕ ਨਾਲ ਲੱਗਦੇ ਮੌਜੂਦਾ ਫਾਰੈਸਟ ਸਟ੍ਰਿਪ ਅਤੇ ਨਾਲ ਲੱਗਦੇ ਪਿੰਡਾਂ ਵਿੱਚ ਵਾਧੂ Plantation ਦੀ ਤਜਵੀਜ਼ ਲਈ ਵੀ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕੀਤਾ ਗਿਆ। ਜਿਸ ਸਬੰਧੀ ਪ੍ਰਧਾਨਗੀ ਅਫਸਰ ਜੀ ਵੱਲੋਂ ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਪਟਿਆਲਾ ਨੂੰ ਰਿਪੋਰਟ ਭੇਜਣ ਲਈ ਹਦਾਇਤ ਕੀਤੀ ਗਈ।

ਪ੍ਰਧਾਨਗੀ ਅਫਸਰ ਜੀ ਵੱਲੋਂ ਮੀਟਿੰਗ ਵਿੱਚ ਦਿੱਤੇ ਗਏ ਨਿਰਦੇਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਪਟਿਆਲਾ/ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ ਵੱਲੋਂ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ (ਭ ਤੇ ਮ ਸ਼ਾਖਾ) ਮੋਹਾਲੀ ਨੂੰ ਭੇਜੀ ਗਈ ਰਿਪੋਰਟ (ਅਨੈਕਸਚਰ- ਓ ਅਤੇ ਅ) ਵਿੱਚ ਦਰਜ ਵੇਰਵੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਨ:

ਲੜੀ ਨੰ.	ਸਬੰਧਤ ਦਫਤਰ	ਕੁੱਲ ਰਕਬਾ	ਪੱਤਰ ਨੰ. ਅਤੇ ਮਿਤੀ
1.	ਡੀ.ਡੀ.ਪੀ.ਓ. ਪਟਿਆਲਾ	9 ਕਨਾਲ	1131 ਮਿਤੀ 02.04.2025
2.	ਡੀ.ਡੀ.ਪੀ.ਓ. ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ	52 ਕਨਾਲ	381 ਮਿਤੀ 01.04.2025

ਇਸ ਉਪਰੰਤ ਵਣ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਉਕਤ ਦਰਸਾਏ ਰਕਬੇ ਵਿੱਚ ਪਟਿਆਲਾ ਸਰਹਿੰਦ ਰੋਡ ਦੇ ਨੇੜਲੇ ਪਿੰਡਾਂ ਵਿੱਚ ਨਵੇਂ ਰੁੱਖ ਲਗਾਉਣ ਸਬੰਧੀ ਰਿਪੋਰਟ ਮਿਤੀ 11-04-2025 (ਅਨੈਕਸਚਰ- ਏ) ਵਿੱਚ ਦਰਜ ਵੇਰਵੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਨ:

ਲੜੀ ਨੰ.	ਰੋਜ ਦਾ ਨਾਂ	ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਦਾ ਨਾਂ	ਰਕਬਾ	ਲੱਗਣ ਵਾਲੇ ਬੂਟਿਆਂ ਦੀ ਗਿਣਤੀ (ਤਕਰੀਬਨ)
1.	ਪਟਿਆਲਾ	ਗੀਠਖੇੜੀ	9 ਕਨਾਲ	450 ਬੂਟੇ
2.		ਦੌਲਤਪੁਰ		
3.		ਭਟੇੜੀਕਲਾਂ		
4.	ਸਰਹਿੰਦ	ਆਦਮਪੁਰ	52 ਕਨਾਲ	2000 ਬੂਟੇ
5.		ਖਰੌੜਾ		
6.		ਬਾਗੜੀਆਂ		
7.		ਰੁੜਕੀ		
8.		ਜਪਵਾਲੀ		
9.		ਨੌਲੱਖਾ		
10.		ਬਧੋਫੀਕਲਾਂ		
11.		ਹੁਸੈਨਪੁਰਾ		
12.		ਚਨਾਰਖਲ ਮੁਰਦ		
13.		ਨਲੀਨੀ		

ਇਸ ਤੋਂ ਇਲਾਵਾ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਵੱਲੋਂ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਇਹ ਬੂਟੇ ਮਨਰੇਗਾ ਸਕੀਮ ਅਧੀਨ ਲੱਗ ਸਕਦੇ ਹਨ। ਪਟਿਆਲਾ-ਸਰਹਿੰਦ ਰੋਡ ਕਿ.ਮੀ. 14.600 ਤੋਂ 30 ਤੱਕ ਦੇਵੇ ਪਾਸੇ ਤੇ ਸੜਕ ਨੂੰ ਚੌੜਾ

ਕਰਨ ਲਈ ਕੀਤੀ ਗਈ ਰੁੱਖਾਂ ਦੀ ਕਟਾਈ ਤੋਂ ਬਾਅਦ 2396 ਦੇ ਲੱਗਭਗ ਰੁੱਖ ਬਚਦੇ ਹਨ ਅਤੇ ਭਵਿੱਖ ਵਿੱਚ 3000 ਦੇ ਲਗਭਗ ਹੋਰ ਬੂਟੇ ਲਗਾਏ ਜਾ ਸਕਦੇ ਹਨ।

ਉਕਤ ਰਿਪੋਰਟਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਸਬੰਧਤ ਪਿੰਡਾਂ ਵਿਖੇ ਮਨਰੇਗਾ ਸਕੀਮ ਤਹਿਤ ਨਵੇਂ ਰੁੱਖ ਲਗਾਉਣ ਲਈ ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਪਟਿਆਲਾ ਅਤੇ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ (ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ (ਭ ਤੇ ਮ ਸਾਖਾ) ਮੋਹਾਲੀ) ਨੂੰ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਲਈ ਪ੍ਰਧਾਨਗੀ ਅਫਸਰ ਜੀ ਵੱਲੋਂ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ,
ਪੀ.ਲੇ.ਨਿ.ਵਿ ਭ ਤੇ ਮ ਸਾਖਾ,
ਮੋਹਾਲੀ।

ਪਿੱਠ ਅੰਕਣ ਨੰ. 211-14

ਮਿਤੀ: 15-04-2025

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:

- 1) ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜਨਰਲ), ਪਟਿਆਲਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।
 - 2) ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
 - 3) ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਪਟਿਆਲਾ।
 - 4) ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ
- ਪਾਸ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ,
ਪੀ.ਲੇ.ਨਿ.ਵਿ ਭ ਤੇ ਮ ਸਾਖਾ,
ਮੋਹਾਲੀ।

Attested to be true Copy

Sub Divisional Engineer
N.H. Sub Division
Chandigarh

ਦਫ਼ਤਰ ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫ਼ਸਰ, ਪਟਿਆਲਾ।

ਦੂਜੀ ਸੰਜਿਲ, ਬਲਾਕ-ਏ, ਮਿੰਨੀ ਸਕੱਤਰੇਤ, ਪਟਿਆਲਾ।
ਫੋਨ ਨੰ: 0175-2311315/ ਈਮੇਲ- patialadppo@gmail.com

ਰਾਹੀਂ ਮੇਲ

ਵੱਲ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਨੈਸ਼ਨਲ ਹਾਈਵੇਅ ਮੰਡਲ,
ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ
ਭ ਤੇ ਮ ਸੂਬਾ ਮਹਾਂਲੀ।

ਪੱਤਰ ਨੰ: 1131

/ਆਰ.ਈ.ਏ

ਮਿਤੀ: 02-4-2025

ਵਿਸ਼ਾ:-

Rehabilitation/Upgradation of 2 lane to 4 laning gurdwara Dukh Niwaran Sahib-Fatehgarh Sahib, Chamkaur Sahib Bela (MDR-31) from RD Km 1.250 to 28.00 & Km. 28.400 to 29.551 (Upgradation/widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) Balance works. (Including 1 Year DLP + 4 Year Maintenance) ਰੋਡ ਸਬੰਧੀ ਹੋਏ ਕੋਰਟ ਕੇਸ ਨੰ: OA 829/2024 and OA 1042/2024.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਜ਼ਿਲ੍ਹਾ ਪਟਿਆਲਾ ਵਿੱਚ ਆਉਣ ਵਾਲੇ ਪਟਿਆਲਾ ਤੋਂ ਸਰਹਿੰਦ ਤੱਕ ਸੜਕ ਤੇ 10 ਕਿਲੋਮੀਟਰ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਨਾਲ ਲੱਗਦੇ ਪਿੰਡਾਂ ਵਿਖੇ ਨਵੇਂ ਰੁੱਖਾਂ ਦੀ ਪਲਾਂਟੇਸ਼ਨ ਲਈ ਢੁਕਵੀਂ ਥਾਂ ਸਬੰਧੀ ਰਿਪੋਰਟ ਸਬੰਧਤ ਬਲਾਕਾਂ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਕੀਤੀ ਗਈ ਹੈ। ਸਬੰਧਤ ਬਲਾਕਾਂ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਕੀਤੀ ਗਈ ਰਿਪੋਰਟ ਆਪ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ:-

ਲੜੀ ਨੰ:	ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਦਾ ਨਾਂ	ਰਕਬਾ (ਏ.ਕੇ.ਮ.)	ਵਿਸ਼ੇਸ਼ ਕਥਨ
1	ਚੀਠ ਬੋੜੀ	2 ਕਨਾਲ	-
2.	ਦਲਤਪੁਰ	4 ਕਨਾਲ	-
3.	ਭਟੜੀ.ਕਲਾਂ	3 ਕਨਾਲ	-

Sd/-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫ਼ਸਰ,
ਪਟਿਆਲਾ।

Attested to be true Copy

Sub Divisional Engineer
N.H. Sub Division
Chandigarh

ਮਾਮਲਾ ਨੰ. 10

ਲੇ

ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫ਼ਸਰ
ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ।

ਮੇਰਾ ਵਿਖੇ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਨੈਸ਼ਨਲ ਹਾਈਵੇਅ ਮਿਸ਼ਨ
ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ,
ਭ ਤੇ ਮ ਸਾਖਾ ਜਿਲਾ।

ਪੱਤਰ ਨੰ 38/ ਮਿਤੀ 11-11-2024

ਵਿਸ਼ਾ:- Rehabilitation / Upgradation of 2 Lane to 4 laning Gurdwara Dukh Niwaran Sahib-Fatehgarh Sahib, Chamkaur Sahib Bela (MDR-31) from RD Km 1.250 to 28.00 & km 28.400 to 29.551 (Upgradation / widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) (Balance Work) (including 1 year DLP + 4 year Maintenance) ਚੋਟ ਸਬੰਧੀ ਹੋਏ ਕੋਰਟ ਕੇਸ ਨੰ. OA 829/2024 and OA 1042/2024.

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 3539 ਮਿਤੀ 27/03/25 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਕਤ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਜਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ ਵਿੱਚ ਆਉਂਦੇ ਵਾਲੇ ਪਟਿਆਲਾ ਤੇ ਸਰਹਿੰਦ ਤੱਕ ਸੜਕ ਤੇ 11 ਕਿਲੋਮੀਟਰ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਨਾਲ ਲੱਗਦੇ ਪਿੰਡਾਂ ਵਿਖੇ ਨਵੇਂ ਰੁੱਖਾਂ ਦੀ ਪਲਾਂਟੇਸ਼ਨ ਲਈ ਵੁਡਵੀ ਥਾਂ ਸਬੰਧੀ ਰਿਪੋਰਟ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਲੜੀ ਨੰ.	ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਦਾ ਨਾਂ	ਰਕਬਾ (ਏ.ਕੇ.ਮ)	ਵਿਸ਼ੇਸ਼ ਕਥਨ
1	ਆਦਮਪੁਰ	0-4-0	ਸਕੂਲ ਦੇ ਗਰਾਊਂਡ ਅਤੇ ਮੜੀਆਂ ਵਿੱਚ।
2	ਪਰੋਤਾ	0-4-0	ਸਕੂਲ ਦੇ ਗਰਾਊਂਡ ਵਿੱਚ।
3	ਥਾਗੜੀਆਂ	0-5-0	ਮੜੀਆਂ ਅਤੇ ਸਕੂਲ ਦੇ ਗਰਾਊਂਡ ਵਿੱਚ।
4	ਰੁਤਕੀ	0-6-0	ਗਰਾਊਂਡ ਅਤੇ ਸਾਂਝੀਆਂ ਥਾਵਾਂ ਤੇ।
5	ਜਖਵਾਲੀ	0-4-0	ਗਰਾਊਂਡ ਅਤੇ ਮੜੀਆਂ ਵਿੱਚ।
6	ਨੇਲੀਆ	0-6-0	ਸਾਂਝੀਆਂ ਥਾਵਾਂ ਤੇ।
7	ਬੰਧੋਈ ਧਲਾਂ	0-7-0	ਸਾਂਝੀਆਂ ਥਾਵਾਂ ਤੇ।
8	ਹੁਸੈਨਪੁਰ	0-6-0	ਗਰਾਊਂਡ ਅਤੇ ਮੜੀਆਂ ਵਿੱਚ।
9	ਓਨਾਹਾਲ ਖੁਹਦ	0-6-0	ਥਾਵਾਂ ਤੇ।
10	ਨਲੀਨੀ	0-5-0	ਸਾਂਝੀਆਂ ਥਾਵਾਂ ਤੇ।

Attested to be true Copy

Sub Divisional Engineer
N.H. Sub Division
Chandigarh

10/11/24

ਅੰਕੜਾ - 'ੲ'

ਪੰਜਾਬ ਸਰਕਾਰ
 ਫਟ ਅਤੇ ਸੰਗੀਤੀ ਸ਼ਿਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
 ਏਡਰ ਫਟ ਮੰਗਲ ਅਫਸਰ, ਪਟਿਆਲਾ
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ੲੳ

ਕਾਰਜਾਤਮੀ ਨਿਰੀਖਕ,
 ਮਸਲ ਰਾਹੀਂ ਮੰਗ,
 ਮੋਰਾਹੀ

ਨੰਬਰ 349 ਮਿਤੀ 11-4-25

ਵਿਸ਼ਾ:

Rehabilitation/Upgradation of 2 Lane to 4 Lining of Curdware Dukh Niwan Sahib-Patchgarh Sahib - Chamkaur Sahib Bels (MDR-31) from RD km 1.250 to 28.00 & 28.400 to 29.551 (Upgradation/widening of Newly Announced Mata Guji Marg (Mata Guji Kaur) (Balance Work) (Including, 1 year DLP + 4 year maintenance) ਹੇਠ ਲਿਖੀ ਹੋਏ ਰੋਡ ਨੰਬਰ OA 829/2024 and OA 1012/2024.

ਹਵਾਲਾ

ਆਪ ਦਾ ਮਿਤੀ ਨੰ. ੬੬ ਮਿਤੀ 02.04.2025

ਪ੍ਰੋਪਰੇਟਰ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਰਬ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਫਟ ਰੋਜ ਅਟਸਰ, ਪਟਿਆਲਾ ਅਤੇ ਸਰਹਿੰਦ ਵੱਲੋਂ ਇਸ ਫਟਰ ਨੂੰ ਰਿਪੇਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੱਛਾਤਿਤ ਅਟਸਰ ਵੱਲੋਂ ਮੁਹੱਈਆ ਕਰਵਾਈ ਗਈ ਪਿੰਡਾਂ ਦੀ ਸਿਸਟਮ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਬੂਟੇ ਲਗਾਏ ਜਾ ਸਕਦੇ ਹਨ ਅਤੇ ਰੋਜ ਅਟਸਰ ਵੱਲੋਂ ਇਹ ਵੀ ਰਿਪੇਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਇਹ ਬੂਟੇ ਮਨੁੱਖੀ ਸਕੀਮ ਅਧੀਨ ਲੱਗ ਸਕਦੇ ਹਨ।

ਲੜੀ ਨੰ.	ਰੋਜ ਦਾ ਨਾਂ	ਗ੍ਰਾਮ ਪੱਛਾਤਿਤ ਦਾ ਨਾਂ	ਰਕਬਾ	ਲੱਗਣ ਵਾਲੇ ਬੂਟਿਆਂ ਦੀ ਗਿਣਤੀ (ਤਕਰੀਬਨ)	ਵਿਸ਼ੇਸ਼ ਕਥਨ
1	ਪਟਿਆਲਾ	ਗੋਠ ਪੇਤੀ	9 ਕਨਲ	450 ਬੂਟੇ	
2		ਦੇਲਤਪੁਰ			
3		ਤਟੋਤੀ ਕਲਾ			
4	ਸਰਹਿੰਦ	ਆਟਾਲੂਰ	52 ਕਨਲ	2000 ਬੂਟੇ	
5		ਖਰੌਤਾ			
6		ਧਾਗੜੀਆ			
7		ਰੁਤਕੀ			
8		ਜਪਵਾਲ			
9		ਨੇਲੋਖਾ			
10		ਸ਼ੁਪੇਈ ਕਲਾ			
11		ਗੁਮਨਪੁਰਾ			
12		ਰਨਾਰਪਲ ਪੁਰਟ			
13		ਨਲੀਨੀ			

ਇਸ ਤੇ ਇਲਾਵਾ ਫਟ ਰੋਜ ਅਫਸਰ, ਸਰਹਿੰਦ ਵੱਲੋਂ ਇਹ ਵੀ ਰਿਪੇਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਪਟਿਆਲਾ-ਸਰਹਿੰਦ ਰੋਡ ਲੰਗ 14.600 ਤੋਂ 30 ਤੱਕ ਦੇਵ ਪਾਸ ਤੇ ਸਾਡਕ ਨੂੰ ਚੌੜਾ ਕਰਨ ਲਈ ਕੀਤੀ ਗਈ ਰੁੱਖਾਂ ਦੀ ਕਟਾਈ ਤੇ ਸਾਲ 2396 ਦੇ ਲੰਗਰੇਜ਼ ਰੁੱਖ ਬਰਦ ਹਨ ਅਤੇ ਭਵਿੱਖ ਵਿੱਚ ਤਿੰਨ ਗਜ਼ ਦੇ ਲੰਗਰੇਜ਼ ਹੋਰ ਬੂਟੇ ਲਗਾਏ ਜਾ ਸਕਦੇ ਹਨ।

ਫਟ ਮੰਗਲ ਅਫਸਰ,
 ਪਟਿਆਲਾ

ਮਿਤੀ ਅੰਕੜਾ ਨੰਬਰ

ਮਿਤੀ:

ਮਿਤੀ 11-4-25 ਰੋਜ ਅਫਸਰ, ਪਟਿਆਲਾ ਅਤੇ ਸਰਹਿੰਦ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਨੁਸਾਰੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਫਟ ਮੰਗਲ ਅਫਸਰ,
 ਪਟਿਆਲਾ

Attested to be true Copy

Sub Divisional Engineer
 N.H. Sub Division
 Chandigarh